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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1571/2004
MA No. 1309/2004
MA No. 1310/2004

~~ This the 1st day of July, 2004

HON'BLE JUSTICE SH. V.S.AGGARWAL, CHAIRMAN
HON'BLE SH. S.A.SINGH, MEMBER (A)

1. Avtar Singh
s/o Sh. Santokh Singh
2. Kishan Lal
s/o Sh. Gurdita Ram
3. Sh. Harbhajan Singh
s/o Sh. Hukam Singh
4. Sri Lal
s/o Baldev Singh
5. Ram Lal
s/o Sh. Bhoora Ram
6. Balwant Rai
s/o Sh. Ratatan Chand
7. Pushpa Devi
w/o Sh. Madan Mohan Gupta

C/o G-255, Rishi Nagar
Shakurbasti, Delhi.

(By advocate: Ms.Meenu Mainee for Shri B.S.Mainee)

Union of India through

Versus

1. The Secretary,
Ministry of Defence,
Army H.Q.
Delhi.
2. The Officer Commandant,
Ordnance Depot,
Shakurbasti, Delhi. Respondents

O R D E R (ORAL)

By Justice Sh. V.S.Aggarwal, Chairman

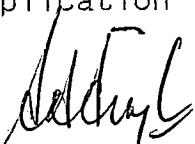
The applicants seek benefits of the order passed by this Tribunal in OA 762/2002 decided on 2.12.2002 in the matter of Surinder Singh and Ors. Vs. Union of India and Another and the Guwahati Bench of this Tribunal in OA

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1453/1998 decided on 8.3.2000 in the matter of Basanti Soren and Another Vs. Union of India and Ors.. In this regard, the applicants have already submitted a representation, copy of which is at annexure A-3.

2. Taking stock of these facts and the matter is pending still for consideration, we direct respondent no.2 to consider the said representation and pass an appropriate speaking order within four months of the receipt of the certified copy of the present order and communicate it to the applicants.

3. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.



(S. A. Singh)
(Member (A))



(V. S. Aggarwal)
Chairman

/kdr/